

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.305
IB-741(ND)/2021

IN THE MATTER OF:

M/s. Hiveloop Capital Pvt Ltd.

.... **APPLICANT/PETITIONER**

Vs.

M/s. Radiant Castings Pvtg Ltd.

.... **CORPORATE DEBTOR**

SECTION

U/s 7 IBC code 2016

Order delivered on 22.02.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Adv. Shashwat Anand, Adv. Adya Singh

ORDER

Counsel on behalf of the Applicant/Financial Creditor is present. Ms. Adya Singh, Counsel for the Corporate Debtor is also present and submits that she has been engaged by the Corporate Debtor in the matter only very recently and seeks time to file reply in the matter. Two weeks' time is granted in the matter and the Counsel is directed to file reply on behalf of CD with an advance to be served to the Counsel for the Applicant/Financial Creditor for filing rejoinder, if any, in another one week's time. Counsel for the Corporate Debtor is also directed to file her Vakalatnama within two days.

List the matter on 07.4.2022.



(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)